

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

OA 1375 of 1997

Date of Order : 16-02-2004

Present : Hon'ble Mr. Nityananda Prusty, Judicial Member
Hon'ble Mr. N.D. Dayal, Administrative Member

Jaydev Koley

-VS-

S.E. Railway

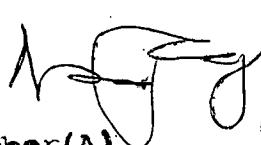
For the Applicant : Mr. B. Chatterjee, Counsel

For the Respondents: None

O R D E R

earlier
In this case Mr. C. Samaddar, Ld. Counsel was/appearing
on behalf of the official respondent. But after his expiry nobody
has yet been engaged by the Railway Administration to conduct this
case on behalf of the official respondents. Railway Administration
is directed to engage a lawyer to conduct their case in the meantime.
Matter stands adjourned to 7-6-2004 for hearing.

2. Registry is directed to communicate this order to the official respondents for their compliance.
3. A plain copy of this order be handed over to Mr. B. Chatterjee, Ld. Counsel for the applicant who shall serve the same on the official respondents.


Member(A)


Member(J)

DKN